

the States/Union Territories (UTs) for identification of eligible households for receiving subsidized foodgrains under Targeted Public Distribution System (TPDS). Based on the reported identification of beneficiaries for coverage under the National Food Security Act, 2013 (NFSA), allocation of foodgrains to 11 States/UTs has started under the Act. Out of these, in 6 States, namely Chhattisgarh, Haryana, Karnataka, Maharashtra, Punjab and Rajasthan, complete identification as per coverage under the Act has been reported and in the remaining 5 States/UTs, namely Bihar, NCT of Delhi, Himachal Pradesh, Madhya Pradesh and Chandigarh, identification is partial.

Implementation status of the Act is reviewed on a regular basis and necessary advisories are issued to States/UTs, wherever required. As the exercise of identification of beneficiaries is yet to be completed in many States/UTs, they have been requested to complete the identification at the earliest and ensure implementation of the Act within next three months, after completing other preparatory measures.

Mechanism adopted for implementing NFSA

†1119. SHRI VIJAY GOEL:

SHRI PRABHAT JHA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government has deferred nation-wide implementation of Food Security Act for some time;

(b) if so, the details thereof along with the reasons therefor;

(c) the names of the States where this Act is in force and the States where it is yet to be implemented and the mechanism being adopted by the Central Government to address the challenges coming in the way of the States in this regard;

(d) whether Government proposes to implement the model of food security of a particular State throughout the country; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE):
(a) to (c) No Sir. The National Food Security Act, 2013 (NFSA) has deemed to have come into force on 05.07.2013. It *inter alia* provides for a period not exceeding 365 days to the States/Union Territories (UTs) for identification of eligible households for

†Original notice of the question was received in Hindi.

receiving subsidized foodgrains under Targeted Public Distribution System (TPDS). As this exercise is yet to be completed in many States/UTs, they have been requested to complete the identification at the earliest and ensure implementation of the Act within next three months, after completing other preparatory measures. Implementation status of the Act is reviewed on a regular basis and necessary advisories are issued to States/UTs, wherever required.

Based on the reported identification of beneficiaries for coverage under the National Food Security Act, 2013 (NFSA), allocation of foodgrains to 11 States/UTs has started under the Act. Out of these, in 6 States, namely Chhattisgarh, Haryana, Karnataka, Maharashtra, Punjab and Rajasthan, complete identification as per coverage under the Act has been reported and in the remaining 5 States/UTs, namely Bihar, NCT of Delhi, Himachal Pradesh, Madhya Pradesh and Chandigarh, identification is partial.

(d) No, Sir.

(e) Does not arise.

Law to prevent hoarding

†1120. SHRI PRABHAT JHA:

SHRI VIJAY GOEL:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether there exists any law at present to prevent hoarding in the country;

(b) if so, the details thereof and the extent to which the existing law is effective in preventing hoarding;

(c) whether Government proposes to formulate any new law in order to stop hoarding more effectively or annihilating the practice of hoarding within stipulated period, the details thereof; and

(d) the details of cases of hoarding detected during last three years and the legal action taken in those cases?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE):

(a) Yes, Sir.

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